

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Original Application No.1187 of 1999

New Delhi, this the 20th day of May, 1999

(2)

Hon'ble Mr. N. Sahu, Member(Admnv)

Mange Lal, Ex- Waterman, S/o Sh.Bhirku Ram, Mailing Address: RZ-215/B, Gali No.10, Raj Nagar-I, Palam Colony, Palam, New Delhi-45.

- APPLICANT

(By Advocates S/Shri U.Grivastava & M.K.Gaur)

Versus

1. Union of India, through The Secretary, Ministry of Communication, Deptt of Telecom, Sanchar Bhawan, New Delhi.
2. The Chief General Manager, Telecom, Haryana Circle, Ambala.
3. The Telecom Distt Manager Near Civil Hospital, Rewari(Haryana)-123401 - RESPONDENTS

O R D E R (Oral)

By Mr. N.Sahu, Member(Admnv)

The prayer in this Original Application is for a direction to the respondents to consider the applicant's case for reengagement. A specific prayer is for a disposal of his representation dated 23.12.1996 addressed to the Chief General Manager, who is impleaded in this OA as respondent no.2.

2. The applicant has been engaged as a Waterman under the control of JTO Trunk Rewari since 17.9.1990. He was medically examined and declared fit. Para 4 of the representation states that he was continuously working full time without any break up to 2.10.1996. His grievance is that his services were terminated without any show cause notice. In the circumstances, the applicant prays for grant of temporary status because he completed 240 days of

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service in a period of 12 months. He also prays that his salary for the period from July 1996 to September, 1996 both inclusive should be paid to him.

In the circumstances his prayer for a direction for disposal of the representation seems to be well founded particularly when the facts show that respondent no.2 has to only go through his representation and apply the provisions of the Scheme issued by the Ministry of Personnel & Training.

3. I accordingly direct respondent no.2 to dispose of the applicant's representation dated 23.12.1996 within a period of four weeks from the date of receipt of a copy of this order. If thereafter there is still some grievance left, the applicant is free to move to this Court. The OA is disposed of.

Narayan Sahu
(N. Sahu)
Member (Admnv)

rkv.